

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 11070- JK (LD) of 2025**  
**DATED: - 02 - 09 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**

Secretary to Government  
Dated: 02.09.2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 11070- JK (LD) of 2025 dated 02.09.2025.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	Case FIR No.116/2025, P/s Beerwah, U/s 366-A, 376 IPC & 04 POCSO Act, titled UT of J&K V/s Gh. Mohammad Wani	<b>Mr. Mohd Ashrif JKPS, SDPO Magam.</b>
2	Case FIR No.14/2022,P/S Aragam, U/s 18/23/39 UA(P) Act r/w 7/25 Arms Act titled UT of J&K V/s Abid Ali Parray and Anr	<b>Sh. Athar Samad, DySP, PC Bandipora.</b>
3	Case FIR No. 60/2024 of P/S Mahore U/S 87/64/127(4)/351(2)(3) of BNS titled Abdul Sattar Vs UT of J&K.	<b>Sh. Waqar Rasool DySP, SDPO Mahore.</b>
4	Case FIR No. 101/2023 of P/S Kishtwar U/S 363/376/343/506/109 IPC r/w 4/17 POCSO Act titled Sameer Ahmed Malik Vs UT of J&K through SHO P/S Dachhan.	<b>Sh. Ishan Gupta, DySP Headquarter, Kishtwar.</b>
5	Case FIR No. 192/2022 of P/S Akhnoor U/S 307/452 IPC titled UT of J&K Vs Arun Chib.	<b>Sh. Varinder Gupta, DySP, SP, SDPO.</b>
6	Case FIR No. 53/2025 of P/S Bari Brahmana U/S 109/132/121(1)/125(a)/126(2)/191(2)/191(3) BNS & 4/25 Arms Act titled State Vs 'FA' CCL.	<b>Sh. Pardeep Sen, Dy SP, SDPO, Bari Brahmana.</b>
7	Case FIR No. 66/2010 of P/S Thathri U/S 376 RPC titled State through P/S Thathri Vs Babbu Ram.	<b>Sh. Shoket Ali Beig, DySP, SDPO Bhaderwah.</b>
8	Case FIR No. 51/2025 of P/S Katra U/S 85/108 BNS titled Harjeet Singh Vs UT of J&K through SHO P/S Katra.	<b>Sh. Bhishm Dubey, DySP, SDPO Katra.</b>
9	Case FIR No. 128/2019 of P/S Chenani U/S 8/15 NDPS Act titled Sarban Singh Vs UT of J&K through P/S Chenani.	<b>Sh. Sukhvir Singh, SDPO Chenani.</b>
10	Case FIR No. 224/2025 of P/S Udhampur U/S 8/21/22 NDPS Act titled Akhilesh Sharma Vs UT of J&K through P/S Udhampur.	<b>Sh. Praladh Singh, DySP, Hqrs Udhampur.</b>
11	Case FIR No. 34/2025 of P/S Bari Brahmana U/S 8/21/22/25/29 NDPS Act titled Reyaz Ahmed Wani Vs UT of J&K through P/S Bari Brahmana.	<b>Sh. Pardeep Sen, SDPO, P/S Bari Brahmana.</b>
12	Case FIR No. 01/2024 of P/S Pouni U/S 3/4 POCSO Act r/w section 10 of Child Marriage Prohibition Act titled UT of J&K Vs Harjeet Singh.	<b>Sh. Ashwani Sharma, DySP Police Component, Pouni.</b>

